

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-508**  
IB-657/ND/2021

**IN THE MATTER OF:**

Manish Aneja & Ors.

**Vs.**

Revital Reality Pvt. Ltd.

**....Applicant**

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 01.09.2023**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Piyush Singh, Mr. Akshay Srivastava, Mr. Vivek  
Kumar, Mr. Jayant Upadhyay, Advs.

For the Respondent : Mr. Ishan Dewan, Mr. V. Siddharth, Ms. Uditia, Advs.

**ORDER**

Ld. Counsel for the Corporate Debtor is present and sought an adjournment in the matter. At the request of Ld. Counsel for the Corporate Debtor, list the matter on **26.09.2023**.

**S/d-**  
**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

**S/d-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**